CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

DATE OF JUDGMENT: 3.1.90

PRESENT

HON BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

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HON'BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

O.A. 159/89

Shri P. M. Unni

Applicant

Vs.

- Flag Officer Commanding-in Chief, Southern Naval Command, Cochin-4
- 2. Commanding Officer, INS Garuda, Cochin-4

Respondents .

M/s. M. C. Sen & A. V. M. Salahuddeen Counsel for the app-licant

Mr. T. P. M. Ibrahimkhan, ACGSC

Counsel for the respondents

JUD:GMENT

HON BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

The limited prayer of the applicant in this case /rejects the applicant's request for protection of his pay is to set aside Annexure A, which/contains an extract

from INS HANSA Letter CS 2103/43 dated 21.12.1988 which reads as follows:

- "On examination of the case it is seen that the above individual was appointed as Stenographer(SG) in the scale of pay of Rs. 425-640 while he was serving with INS HANSA, Dabolim, Goa only for a specific period with effect from 17 Jul 77 to 15 Nov 77. In this connection extract of HGA CEO PT II 54/79 dated 20 Nov. 79 filed in the service documents refers."
- 2. The applicants was originally appointed as LDC in INS HANSA GOA on 10.10.1964. He was subsequently redesignated as Stenographer w.e.f. 1.1.1973. While

working at Goa he submitted an application for transfer to Cochin on compassionate grounds which was approved by the respondents and his name was struck off from the cadre strength of INS HANSA w.e.f. 15.11.1977.

After his transfer to Cochin as per letter/referred to at Goa in Annexure-A, the applicant was appointed/as Stenographer (S.G.) in the scale of pay of Rs. 425-640 for a limited period from 17.7.1977 to 15.11.77 with retrospective effect.

The applicant submitted Annexure-B representation 3. stating that since he had been appointed as Stenographer (S.G.) w.e.f. 17.7.1977 with retrospective effect, he is entitled to revised pay and that may be fixed. also requested that his selection grade status may be allowed to continue in INS Garuda also. Annexure-C is also similar representation sent by the applicant. The applicant was given Annexure-D rejecting his request as early as on 28th May, 1983 stating that the appointment to Selection grade is based on senioritycum-fitness and he cannot be appointed to the post merely because he was given a retrospective promotion at Goa. But he again submitted Annexure-E representation to the first respondent, which has been rejected by the impugned order Annexure-A. The relief claimed by the applicant cannot be granted in view of the facts stated in Annexure-D

which is not challenged in this case. Merely because

he was promoted notionally for a limited period to

/ next claimant there.

the post of Stenographer (SG) at Goalas he was the /

he is not entitled to fixation of emoluments of the

higher post from the date of his joining at Cochin.

on compassionate ground

He came to Cochin on 16.11.1977/and joined in the

post of Stenographer as juniormost and he is not

entitled to be promoted as Stenographer (SG) overlooking

the rights of his seniors at Cochin.

- per letter Annexure R-1(a) sanctioned the creation of selection grade post of Stenographers in the scale of pay of Rs. 425-640 in the Navy effective from 1.8.1976 and allotted five selection grade posts of Stenographers to the Southern Naval Command, Cochin and one post to Goa as per Annexure R-1(b).

Since these allotted posts were to be granted to the seniormost and eligible Stenographer Grade III and that the applicant was not the seniormost eligible candidate, he could not be posted as Stenographer (SG) at Cochin. But he was posted in that post/notionally, while working at Cochin, for a limited period from 17.7.1977 to 15.11.1977 as per Annexure R-1(c). His pay was also fixed for the period and all the arrears were paid to him. This is evident from Annexure R-1(d). The respondents also submitted that the representations submitted by the applicant were disposed of intimating him that the selection grade granted to the applicant was only for a limited period from 17.7.1977 to 15.11.1977 when the selection grade post was available at Goa and he was the seniormost in that place. If he returns to Goa he can/continue in the selection grade. Only because of his request for posting at Cochin, he cannot be given the selection grade post and at present he is not eligible to be appointed in that post at Cochin because of his bottom seniority. However, he may get a posting to the selection grade at Cochin when his turn according to the seniority arrives. Under these circumstances, he has no scope of any grievance at present and his application is devoid of any merits.

6. Considering the facts and circumstances of the case we see there is no substance in this

application and it is only to be dismissed.

7. In the result, we dismiss this application but without any order as to costs.

(N. Dharmadan) 3. Judicial Member

(N. V. Krishnan) Administrative Member

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